
(2022) 12 RAJ CK 0113

In the Rajasthan High Court

Case No : S.B. Civil Writ Petition No. 19323 Of 2022

Hetal Chandrabadan Kharadi

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 21-12-2022

Acts Referred:

Citation : (2022) 12 RAJ CK 0113

Hon'ble Judges : Arun Bhansali, J

Bench : Single Bench

Advocate : Ravindra Paliwal, Parikshit Nayak, Shreyansh Mehta, Karan Singh Rajpurohit

Final Decision : Dismissed

Judgement

Arun Bhansali, J

The issue raised in the petition is squarely covered by order of this Court in Damor Savita Bahen vs. State of Rajasthan : D.B. Special Appeal Writ No.277/2021 decided on 14.03.2022 wherein the Division Bench of this Court has come to the following conclusion:

"As a consequence of the above discussion, we find that the learned Single Bench was absolutely justified while repelling the claim of the appellants-writ petitioners in the featured recruitment process and dismissing their writ petitions for being considered as scheduled tribe candidates post migration into Rajasthan by virtue of their marriage. The impugned order dated 13.01.2021 does not suffer from any infirmity whatsoever warranting interference. Consequently, both the appeals fail and are dismissed as being devoid of merit."

In view of above legal position, no case for issuing any directions, as sought by the petitioner, is made out. The writ petition is, therefore, dismissed.

The petitioner would be free to apply to the competent authority for issuance of the certificate, which shall not be valid for public employment.